



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Apr/202526/1**DATED:** 22/04/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Apr/202526/1 dated 22/04/2025 of Norms Committee - IV for the year 2025-26 was held on 22/04/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020 and Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena., Deputy Director	DGFT(HQ)
2	Sh. Nand Lal, Technical Consultant	DGFT
3	Sh. Shaish Kumar , Technical Consultant	DGFT
4	Sh. D. N. Mathur , Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00000271AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:

Export item: Double Side Coated Release Paper from 45 GSM to 150 GSM (+ / - 10%)

Qty.: 1 Kg

Import items:

Sl. No.	Item Description	Quantity recommended
1	Base Paper -Glassine Paper C1S/ Super Calendared Kraft Paper C1S / Clay Coated Kraft Paper C1S/ Chromo Paper C1S/ Art Paper C1S/ Greaseproof Paper C1S/ Maplitho Paper C1S / Machine Glazed Kraft Paper C1S/ Poly Coated Paper C1S with thickness from 45 GSM to 150 GSM	1.07 Kg
2	Polymers (solvent free addition curing Silicone fluid	4.2 x1000/GSM =...in grams
3	Catalyst for Silicone	0.042 x1000/GSM =...in grams
4	Cross Linkers for Silicone	0.147 x1000/GSM =...in grams
5	Control release additive	0.10 x1000/GSM =...in grams

Note-1: As per "General note for Chemical & Allied Products" S. No; 10 of Handbook of Procedure Vol II, the GSM of Import and Export (with variation of +-10%) should match with each other.

Note-2: The Recommended quantity of chemicals shall be calculated based on value of GSM.

The concern RA can take necessary action subject to compliance with para 6.7 Of FTP-2023 and other conditions of HBP-2023.

Case No.	2 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00000275AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:

Export item: One Side Coated Release Paper from 40 GSM to 150 GSM (+ / - 10%)

Qty.: 1.0 Kg

Import items:

Sl. No.	Item Description	Quantity recommended
1	Base Paper -Glassine Paper C1S/ Super Calendared Kraft Paper / Clay Coated Kraft Paper / Chromo Paper / Art Paper / Greaseproof Paper / Maplitho Paper / Machine Glazed Kraft Paper / Poly Coated Paper with thickness from 40 GSM to 150 GSM	1.05 Kg
2	Polymers (solvent free addition curing Silicone fluid	2.1x1000/GSM =... in grams
3	Catalyst for Silicone	0.021x1000/GSM =...in grams
4	Cross Linkers for Silicone	0.0735x1000/GSM =...in grams

5	Control release additive	0.05x1000/GSM =...in grams
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Note-1: As per "General note for Chemical & Allied Products" S. No; 10 of Handbook of Procedure Vol II, the GSM of Import and Export (with variation of +-10%) should match with each other.

Note-2: The Recommended quantity of chemicals shall be calculated based on used value of GSM.

The concern RA can take necessary action subject to compliance with para 6.7 Of FTP-2023 and other conditions of HBP-2023.

Case No.	3 / NC/4/MEET/Apr/202526/1
Case Status	Case Withdrawn
Party Name	ORIENTAL TRIMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005019AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the firm has applied for the prior fixation of norms as per Para 4.06 of the Handbook of Procedures 2023. The committee noted the recommendation of the technical authority and deliberated on the matter and decision of Norms Committee will be communicated to the concerned Regional Authority in due course. The concerned Regional Authority may then take appropriate consequential action.	

Case No.	4 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00000610AM24
RA File Number	039404000526 AM19

Licence No and Date	0310823954/24/09/2018			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation, cue from approved norms for AA No-0310815022 dated 04.08.2017 and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Fluazinam Technical Minimum 98%	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride Minimum 98%	1.01 Kg.
		2	2,3-Dichloro-5-(trifluoromethyl) pyridine	0.647 kg.
Note: -The above fixation of norms is valid for the present application for regularization/closure purpose only. No Advance Authorization shall be issued on a repeat basis on the above-mentioned norms. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	5 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM REVIW00001192AM25			
RA File Number	039404000786 AM20			
Licence No and Date	0310833586/20/12/2019			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
Pigment Red 184	1kg	1	Amino Anisic Acid Anilide (Fast Red KD Base)	0.40 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP..				

		2	Naphthol ASLC	0.16 kg.
		3	NAPHTHOL AS-KB	0.42 kg.

Case No.	6 / NC/4/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00007078AM24
RA File Number	318304000047 AM21
Licence No and Date	3110067827/19/08/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has filed review application for fixation of norms for above said advance authorization. The Norms Committee further observed that EODC has already been issued on 25.04.2024 to the firm by RA-Pune. Therefore, the committee decided to close the case. RA may take necessary action subject to compliance with other usual conditions of the HBP	

Case No.	7 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00071345AM21
RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete technical details with chemical reaction. • Mol. Weight and % of yield on molar basis. The case stands deferred.	

Case No.	8 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00117103AM21			
RA File Number	03AA04029928 AM21			
Licence No and Date	0311002721/31/03/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberationand recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
CYZOFAMID 34.5 % SC	1 kg	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	0.352 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.255 kg.
CYAZOFAMID TECH. 95%	1 kg.	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	1.00 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.726 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	9 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00133317AM22			
RA File Number	34AA04001449 AM21			
Licence No and	3411000032/07/07/2021			

Date			
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
CALCIUM BROMIDE SOLUTION (NET CONTENT OF IMPORT ITEM: 470000 Kg.)	1 kg.	ZINC BROMIDE LC	1.259 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	10 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005315AM25
RA File Number	05AA04051561 AM22
Licence No and Date	0511003525/07/07/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and noted that firm has submitted net content and calculation for requirement of inputs and wastage claimed. The matter discussed at length in meeting and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:	

NET CONTENT OF WOOD:

0.005015 CBM

0.00576725 CBM

CARSON ASH WOOD CHEESE BOARD 36”

(Lumber

(Lumber-Wood)

3

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C)

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C

NET CONTENT OF WOOD:

0.00765 CBM

0.0087975 CBM

CARSON ASH WOOD MEDIUM BOWL 12”

(Lumber

(Lumber -Wood)

4

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C)

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C

NET CONTENT OF WOOD:

0.00714 CBM

0.008211 CBM

5.

LEALAND BEVERAGE TUB” (Lumber

(Lumber-Wood)

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C)

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C

NET CONTENT OF WOOD per pc:

0.005015 CBM

0.00576725 CBM

CARSON BEVERAGE TUB” (Lumber

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C)

(Lumber -Wood)

NET CONTENT OF WOOD:

0.005015 CBM

Unedged Sycamore 52 mm/ 70 mm/ 80 mm A/B/C

0.00576725 CBM

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	11 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	A C BROTHERS

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00006845AM25
RA File Number	05AA04053241 AM22
Licence No and Date	0511003604/12/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:

EXPORT ITEM NAME	NET CONTENT OF WOOD IN PER BOWEL IN CBM	IMPORT ITEM NAME	Qty. Recommended of WOOD CBM per BOWL
CARSON ASH WOOD SERVING BOWL 15" (8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.008075	8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME-FRAXIUS AMERICACA	0.00928625
CARSON ASH WOOD CHEESE BOARD 24" (8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.005015	8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.00576725
CARSON ASH WOOD CHEESE BOARD 36" (8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.00765	8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.0087975
CARSON ASH WOOD MEDIUM BOWL 12" (8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.00714	8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.008211

AMERICACA			
LEALAND BEVERAGE TUB” (8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.005015	8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.00576725
CARSON BEVERAGE TUB”(8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.005015	8/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 1C RW ROUGH FSC OR 6/4 KD WHITE ASH 2C RW ROUGH FSC OR 4/4 KD 1 WHITE ASH 2C RW ROUGH FSC BOTANICAL NAME- FRAXIUS AMERICACA	0.00576725

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	12 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	NIMBASIA STABILIZERS		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00145804AM22		
RA File Number	13AA04003246 AM22		
Licence No and Date	1311000465/23/07/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing before Norms Committee and explained their case for the requirement of input for making export product. Based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
POLYETHYLENE WAX	79555 kg.	POLYETHYLENE WAX LUMPS	83,528 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	13 / NC/4/MEET/Apr/202526/1	
Case Status	Case Approved	
Party Name	A C BROTHERS	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025	
HQ File Number	HQRNORM REVIW00001969AM25	
RA File Number	05AA04063572 AM22	
Licence No and Date	0511003922/30/07/2021	
Norms Committee Decision:		
The committee considered the case as per the agenda and other relevant paper and noted that the firm has filed an application for re-fixation approved norms in NC Meeting No- NC/4/MEET/Apr/202425/2 dated 07.05.2024. After detailed deliberation and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:		
Import S. No.	Qty. Recommendation in NC/4/MEET/Apr/202425/2 dated 07.05.2024	Revised Recommendation
5	0.000576725 CBM per Bowl	0.00576725CBM per Bowl
6	0.000576725 CBM per Bowl	0.00576725 CBM per Bowl
Note: The total import quantity of wood (lumber) should not exceed 96 cubic meters instead of the current limit of 60 cubic meters .		
Note: - All other quantities and conditions will remain the same NC Meeting No- NC/4/MEET/Apr/202425/2 dated 07.05.2024.		
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.		

Case No.	14 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00165147AM22
RA File Number	03AA04052942 AM22
Licence No and Date	0311006257/18/08/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98 PERCENT MIN.,	1 kg	1	2 4 Dichloro 3 5 Dinitrobenzotrifluoride 98 Percent min	0.980 kg
		2	2 Amino 3 chloro 5 trifluoromethyl pyridine 98percent min	0.380 kg.
		3	2 3 Dichloro 5 trifluoromethyl Pyridine 98Percent min	Not required

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	15 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CREEDX COMPOSITES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00004904AM25
RA File Number	52AA04015114 AM22
Licence No and Date	5211001269/08/09/2021

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
Carbon Fiber Article (For nonelectrical uses; other articles of graphite or other carbon for non-electrical uses: - - Other articles of carbon fibres)	168 kg.	Carbon Fiber Prepreg (200 GSM)	193.2 kg.
Glass Fiber Article	65 kg.	Glass Fiber Prepreg (580 GSM)	74.75 kg.

Fiberglass Panel	720 kg.	Glass Fiber Prepreg	Not Required
		Polyurethane Foam	Not Required

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	16 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00183066AM22
RA File Number	03AA04090171 AM22
Licence No and Date	0311006911/13/09/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Chemistry given is incomplete. • Yield shown in stg III is very low. • No recovery of solvent is shown. The case stands deferred.	

Case No.	17 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005162AM25
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Net content of import item per piece in the export item in CBM.
- Calculation of requirement of import items.
- Specifications of woods.

The case stands deferred.

Case No.	18 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005313AM25
RA File Number	05AA04088015 AM22
Licence No and Date	0511005149/01/10/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The case stands deferred.	

Case No.	19 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00239720AM22
RA File Number	13AA04019283 AM22
Licence No and Date	1311000719/02/11/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing before	

Norms Committee and explained their case for the requirement of input for making export product. Based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
POLYETHYLENE WAX	158610 kg.	POLYETHYLENE WAX LUMPS	1,66,541 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	20 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00323957AM22
RA File Number	03AX04000658 AM22
Licence No and Date	0311010680/19/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98% MIN.,	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.980 kg.
		2	2,3-Dichloro-5-(trifluoromethyl) Pyridine 98% min.	0.621 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	21 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	A C BROTHERS

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005163AM25
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The case stands deferred.	

Case No.	22 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005312AM25
RA File Number	05AX04001111 AM22
Licence No and Date	0511010506/25/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The case stands deferred.	

Case No.	23 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025

HQ File Number	HQRNORM APPLY 00001154AM23			
RA File Number	07AX04000128 AM23			
Licence No and Date	0711004168/02/06/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
CYAZOFAMID 34.5%SC(fungicide)	1 Ltr.	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	0.390 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.284 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	24 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FINORCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00001408AM23
RA File Number	34AX04000158 AM22
Licence No and Date	3411002397/15/06/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • % Yield of reaction. • Stichometric balance to arrive at the qty of import asked on the basis of molar. Weight. The case stands deferred.	

Case No.	25 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved

Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00002337AM23			
RA File Number	03AX04002444 AM23			
Licence No and Date	0311016694/29/07/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98% MIN.,	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min	0.980 kg
		2	2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min.	0.621 kg
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP..				

Case No.	26 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005311AM25
RA File Number	05AX04001494 AM23
Licence No and Date	0511014481/25/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The case stands deferred	

Case No.	27 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005242AM25
RA File Number	05AX04002138 AM23
Licence No and Date	0511015523/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	28 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00004447AM23
RA File Number	03AX04004056 AM23
Licence No and Date	0311019329/18/11/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, mol weight and % yield on molar basis for each step. • Recovery of solvent. • Material balance. The case stands deferred	

Case No.	29 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00004727AM23
RA File Number	03AX04004381 AM23
Licence No and Date	0311019655/01/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, mol weight and % yield on molar basis for each step. • Recovery of solvent. • Material balance. The case stands deferred.	

Case No.	30 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00006426AM25
RA File Number	02AX04000600 AM23
Licence No and Date	0211003744/27/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has not replied properly and enclosed the same 4 E, therefore the committee decided to furnish the following information: • To give composition of export item, as the same is not reflected in the COA report. • The total quantity of raw materials (both imported and indigenous) should be more than 1 Kg, as it is shown less than 1 kg for making 1 kg of export item. • Complete calculation of requirement of raw materials (both imported and indigenous) for the manufacturing export item. • Personal hearing with above information. The case stands deferred.	

Case No.	31 / NC/4/MEET/Apr/202526/1
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Case Status	Case Approved		
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00005996AM23		
RA File Number	03AX04004927 AM23		
Licence No and Date	0311021061/31/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms with nil wastage as under:			
Export Item	Quantity	Import item	Quantity Recommended
PEPPERMINT OIL (73)(CONTAING MIN 78 % DL MENTHOL	36923 kg.	DL MENTHOL FG	28800 Kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	32 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006158AM23
RA File Number	08AX04001717 AM23
Licence No and Date	0811007220/08/02/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has not replied properlytherefore the committee decided to furnish the following information:	
• To give concentration of each chemical to use in the process, as was given in the past licences and was approved by the Committee. • Calculation of requirement of chemicals, based on concentration and molecular weight of reactants and products. • Difference between import item Aniline and Aniline oil.	
The case stands deferred.	

Case No.	33 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006425AM23
RA File Number	03AX04005649 AM23
Licence No and Date	0311021546/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, mol weight and % yield on molar basis for each step. • Recovery of solvent. • Material balance. The case stands deferred.	

Case No.	34 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00006789AM23		
RA File Number	07AX04001787 AM23		
Licence No and Date	0711006663/07/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberationand recommendation of the technical authority, the committee decided to approve the adhoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PROPAQUIZAFOP TECHNICAL 92% MIN.(White to off-white free powder in nature and it will be soluble inorganic solvents only)	1 kg	2-Isopropylidene Aminoxy ethanol	0.400 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	35 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007250AM23
RA File Number	07AX04001929 AM23
Licence No and Date	0711007212/28/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
CYZOFAMID 34.5 % SC	1 kg	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	0.352 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.255 kg.
CYAZOFAMID TECH. 95%	1 kg.	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	1.00 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.726 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	36 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007330AM23

RA File Number	52AX04001825 AM23
Licence No and Date	5211004524/31/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the clarification on quantity of export products is number of test or number of kits. The case stands deferred	

Case No.	37 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, mol weight and % yield on molar basis for each step. • Recovery of solvent. • Material balance. The case stands deferred.	

Case No.	38 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00001156AM24
RA File Number	07AX04000149 AM24
Licence No and Date	0711007668/29/05/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
CYZOFAMID 34.5 % SC	1 kg	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	0.352 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.255 kg.
CYAZOFAMID TECH. 95%	1 kg.	1	5-Chloro-4-(4-Methyl Phenyl)-1H-Imidazole-2-Carbonitrile (CCMPI)	1.00 kg.
		2	Dimethyl Sulfamoyl Chloride (DMSC)	0.726 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	39 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00001381AM24
RA File Number	03AX04001019 AM24
Licence No and Date	0311024331/07/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	40 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00002546AM24			
RA File Number	07AX04000316 AM24			
Licence No and Date	0711008388/26/06/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98% MIN.,	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min	0.980 kg
		2	2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min.	0.621 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	41 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	PIDILITE INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00002739AM24		
RA File Number	03AX04001311 AM24		
Licence No and Date	0311024942/27/06/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority and amended copy of Advance Authorization dated 19.03.2024, the committee decided to fix the norms as follows:			
Export Item Name: Water based pressure sensitive natural rubber latex-based adhesive (P 560 S UV)			
Qty.: 188551 Kg			
Import items:			
S. no.	Item description	Qty. Recommended per kg of export	

1	Copolymer emulsion 1 (VAE)	0.2517 kg
2	Copolymer emulsion 2 (PU Based)	0.1005 Kg
3	Rosin Esters	0.2010 kg
4	Polyacrylate based Thickener	0.0299 kg
5	FA based Emulsifier	0.010 kg
6	Mineral oil based Defoamer	0.003 kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP..

Case No.	42 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00003972AM24
RA File Number	33AX04000036 AM24
Licence No and Date	3311001324/04/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- COA report of import and export items indicating moisture content.
- Calculation for requirement of inputs (both imported and indigenous) for the manufacture of export item indicating net import content and wastage separately.
- The Botanical name of wood log to import with complete justification for higher wastage of input, giving stage wise wastage.
- Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

The case stands deferred.

Case No.	43 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00004528AM24
RA File Number	05AX04001063 AM24
Licence No and Date	0511019943/20/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • Copy of CIB reg. with approved composition. • Density of export item. The case stands deferred.	

Case No.	44 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ONE ASIA NETWORK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00004550AM24
RA File Number	05AX04001081 AM24
Licence No and Date	0511019949/21/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Advance Authorization was issued for the export of perfumes/perfumery compounds under Paragraph 4.07 of the Handbook of Procedures. After detailed deliberation and the recommendation of the technical authority, the committee decided to ask the firm to appear for a personal hearing to explain why the Advance Authorization was applied for under para 4.07 (Self-declaration) instead of the required para 4.06 of HBP-2023. The case stands deferred.	

Case No.	45 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025

and Date				
HQ File Number	HQRNORM APPLY 00004610AM24			
RA File Number	07AX04000562 AM24			
Licence No and Date	0711008805/24/07/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLONICAMID TECHNICAL 98% MIN(White to Beige colour crystalline powder without extraneous matter)	1 kg	1	2-Aminoacetonitrile Hydrochloride (2-AAN-HCL	0.555 kg.
		2	4- TFNA (4-Trifluoromethyl)pyridine nicotinic acid) or 4-(Trifluoromethyl)pyridine-3-carboxylic acid)	1.042 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	46 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005099AM24
RA File Number	08AX04000869 AM24
Licence No and Date	0811009123/17/08/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
- To give concentration of each chemical to use in the process, as was given in the past licences and was approved by the Committee. - Calculation of requirement of chemicals, based on concentration and molecular weight of reactants and products. - Difference between import item Aniline and Aniline oil.	
The case stands deferred.	

Case No.	47 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005100AM24
RA File Number	08AX04000810 AM24
Licence No and Date	0811009125/17/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give concentration of each chemical to use in the process, as was given in the past licences and was approved by the Committee. • Calculation of requirement of chemicals, based on concentration and molecular weight reactant and products. • Difference between import item Aniline and Aniline oil. The case stands deferred.	

Case No.	48 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00005276AM24			
RA File Number	07AX04000795 AM24			
Licence No and Date	0711009061/29/08/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98% MIN., Odourless	1 kg	1	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.980 kg.

yellow powder and insoluble in water		2	2,3-Dichloro-5-(trifluoromethyl) Pyridine 98% min.	0.621 kg.
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The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	49 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005402AM24
RA File Number	07AX04000827 AM24
Licence No and Date	0711009095/02/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:

Export Item	Quantity	S. No	Import item	Quantity Recommended
FLONICAMID TECHNICAL 98% MIN(White to Beige colour crystalline powder without extraneous matter)	1 kg	1	2-Aminoacetonitrile Hydrochloride (2-AAN-HCL	0.555 kg.
		2	4- TFNA (4-Trifluoromethyl)pyridine nicotinic acid) or 4-(Trifluoromethyl) pyridine-3-carboxylic acid)	1.042 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	50 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005551AM24
RA File Number	03AX04000339 AM24

Licence No and Date	0311026996/11/09/2023																															
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item: New V XE MGA CRSMAX TRANS WHITE (Solid Resin Content 100 % +/- 3%) Qty.:100 Kg Import Items: <table border="1"> <thead> <tr> <th>S. No.</th> <th>Description of Items to be Imported</th> <th>Qty per 100 Kg</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>AEROSIL R 972 V</td> <td>6.061</td> </tr> <tr> <td>2</td> <td>BUTYLATED HYDROXY TOULENE</td> <td>0.215</td> </tr> <tr> <td>3</td> <td>EFFULGENCE-510 (NPAL)</td> <td>0.108</td> </tr> <tr> <td>4</td> <td>LITHOSPERSE 7005 CS (Kaolin Clay)-82441</td> <td>3.333</td> </tr> <tr> <td>5</td> <td>POLYESTER ACRYLATE - D (MGA)</td> <td>81.119</td> </tr> <tr> <td>6</td> <td>POLYETHER ACRYLATE (MGA)</td> <td>6.061</td> </tr> <tr> <td>7</td> <td>SOLSPERSE 39000 (100%ACTIVE PIGMENTARY SYNERGIST)</td> <td>0.083</td> </tr> <tr> <td>8</td> <td>TMPEOTA - EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRIACRYLATE</td> <td>1.83</td> </tr> <tr> <td>9</td> <td>FINNTALC MO5N (TALC POWDER)</td> <td>2.222</td> </tr> </tbody> </table> The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			S. No.	Description of Items to be Imported	Qty per 100 Kg	1	AEROSIL R 972 V	6.061	2	BUTYLATED HYDROXY TOULENE	0.215	3	EFFULGENCE-510 (NPAL)	0.108	4	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	3.333	5	POLYESTER ACRYLATE - D (MGA)	81.119	6	POLYETHER ACRYLATE (MGA)	6.061	7	SOLSPERSE 39000 (100%ACTIVE PIGMENTARY SYNERGIST)	0.083	8	TMPEOTA - EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRIACRYLATE	1.83	9	FINNTALC MO5N (TALC POWDER)	2.222
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9	FINNTALC MO5N (TALC POWDER)	2.222																														

Case No.	51 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005600AM24

RA File Number	03AX04002628 AM24
Licence No and Date	0311027036/12/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	52 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005737AM24
RA File Number	05AX04001682 AM24
Licence No and Date	0511021012/18/09/2023
Norms Committee Decision: authority, the committee decided to ask the firm to furnish the following information: • Copy of CIB reg. with approved composition. • Density of export item. The case stands deferred.	

Case No.	53 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006206AM24
RA File Number	02AX04000415 AM24
Licence No and Date	0211005269/12/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has not replied properly and enclosed the same 4 E, therefore the committee decided to furnish the following information:	

- To give composition of export item, as the same is not reflected in COA report.
- The total quantity of raw materials (both imported and indigenous) should be more than 1 Kg, as it is shown less than 1 kg for making 1 kg of export item.
- Complete calculation of requirement of raw materials (both imported and indigenous) for the manufacturing export item.
- Personal hearing with above information.

The case stands deferred.

Case No.	54 / NC/4/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025										
HQ File Number	HQRNORM APPLY 00006431AM24										
RA File Number	05AX04002110 AM24										
Licence No and Date	0511021719/25/10/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>METRIBUZIN 75% WP(METRIBUZIN 75% WP)</td><td>1 kg</td><td>4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One</td><td>0.7537 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	METRIBUZIN 75% WP(METRIBUZIN 75% WP)	1 kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.7537 kg.
Export Item	Quantity	Import item	Quantity Recommended								
METRIBUZIN 75% WP(METRIBUZIN 75% WP)	1 kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.7537 kg.								
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.											

Case No.	55 / NC/4/MEET/Apr/202526/1		
Case Status	Case Deferred		
Party Name	SAERTEX INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM REVIW00004353AM25		
RA File Number	31AX04000205 AM24		
Licence No and Date	3111002742/25/10/2023		

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm submitted incomplete and incorrect information in response to the deficiency letter. After detailed deliberation, the committee decided to ask the firm to amend the Advance Authorization form concern RA and submit it to the Norms Committee along with export-wise import details for further processing of norms fixation.

The case stands deferred.

Case No.	56 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006464AM24
RA File Number	05AX04002263 AM24
Licence No and Date	0511021765/26/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: UNPRINTED SELF-ADHESIVE FILM (WHITE) ((125-150 GSM) (152 MTS))

Qty, 1120000 SQUARE METER

Import Items:

S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER (50-60 GSM)	1.04 MT/MT content in export
2	PE FILM (45-60 GSM)	1.04 Sq. Mt/ Sq. Mt content in export
3.	HOT MELT ADHESIVE	26.880 MT

Export Item Name-2: UNPRINTED SELF ADHESIVE PAPER (WHITE)((140-165 GSM) (138 MTS))

Qty, 840000 SQUARE METER

Import Items:

S. no;	Import Description	Qty. Recommended
1	GLASSINE PAPER (50-60 GSM)	1.04 MT/MT content in export
2	ONE SIDE COATED PAPER (50-60 GSM)	1.04 MT/MT content in export
3.	HOT MELT ADHESIVE	20.160 MT

Note- GSM of import item and export item should be matched.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	57 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm submitted incomplete and incorrect information in response to the deficiency letter. After detailed deliberation, the committee decided to ask the firm to amend the Advance Authorization form concern RA and submit it to the Norms Committee along with export-wise import details for further processing of norms fixation. The case stands deferred.	

Case No.	58 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	DECO MICA LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006972AM24
RA File Number	08AX04001580 AM24
Licence No and Date	0811010013/22/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export item: SINGLE SIDE DECORATIVE ALUMINIUM FOIL LAMINATES WITH BARRIER PAPER THICKNESS 0.70 MM as per application.

Qty.; 1 sq meter x 0.7 mm Thickness

Import Items:

S. No	Item description	Qty. recommended
1	Aluminum Foil (40 Micron-100 Micron)	0.230 kg
2	Kraft paper (60 gsm - 205 gsm)	0.6559 kg
3	Base Paper (50 gsm - 150 gsm)	0.107 kg
4	Barrier Paper (50 gsm - 120 gsm)	0.086 Kg
5	Tissue Paper (18 gsm - 38 gsm)	0.030 kg
6	Phenol	0.240 kg
7	Malamine	0.181 kg
8	Methanol	0.2786 Kg
9	B.O.P.P. Film	0.010 kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	59 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006986AM24
RA File Number	03AX04003786 AM24
Licence No and Date	0311028848/22/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: NewV FLEX UV PRINTING INK CYAN (PIGMENT 20.5 % +/- 5% AND SOLID CONTENT 79.5 % +/- 5 %)

Qty: 1 Kg

Import Items:

S. No.	Description of Items	Qty. recommended per Kg
1	Heliogen Blue D 7110 F (PB 15:4) /IRGALITE BLUE GLVO	0.20202
2	POLYESTER ACRYLATE - P	0.16172
3	EBECRYL 7100(Polymeric Amino Acrylate in 1,6 Hexanediol Diacrylate)	0.20406
4	AGISYN 2833 (DPGDA)	0.07531
5	BUTYLATED HYDROXY TOULENE	0.00286
6	METHYL-2-BENZOYLBENZOATE (OMBB)	0.07562
7	TEGO AIREX 920	0.00404
8	2,4-DIETHYL-9H-THIOXANTHEN-9-1 (DETX)	0.02041
9	PHOTOINITIATOR 389	0.02041

10	EFKA 4701	0.0523
11	EFFULGENCE-510 (NPAL)	0.00143
12	TMPEOTA - EBECRYL 160	0.02428
13	SOLSPERSE 5000S (Active Polymeric Dispersant) (100% Active Pigmentary Synergist)	0.01263
14	SILICON ADDITIVE	0.03636
15	MIRAMER M200 (HDDA)1,6 HEXANEDIOL DIACRYLATE)	0.15152

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	60 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	NISHA ENTERPRISE
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006989AM24
RA File Number	08AX04001559 AM24
Licence No and Date	0811010017/22/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
REACTIVE ORAGNE 13 (DYE CONTENT 98%)	1kg	1	N METHYL J ACID	0.362 kg.
		2	TOBIAS ACID	0.390 kg.
		3	CYNURIC CHLORIDE	0.264 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	61 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00006999AM24
RA File Number	08AX04001585 AM24
Licence No and Date	0811010026/23/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • To give quantity of export item in kg/MT terms. • To indicate whether export item Solar Glass is annealed Glass or Toughened. • Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required, then to give justification. • Chemical name of "MoreSunSol complete" with specification and application in glass. • To fill 4 E correctly per kg/Mt of export item indicating indigenous items also. The case stands deferred.	

Case No.	62 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007001AM24
RA File Number	03AX04003750 AM24
Licence No and Date	0311028859/23/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item; NewV POLY CRSMAX YELLOW (Pigment Content 25 +/- 5% Solid Content 75 +/- 5%) Qty: 1 Kg	

Import Items:		
S. No.	Description of Items	Qty. in kg recommended per Kg
1	3'DICHLORO BEN.DI-HYDROCHORIDE	0.0521
2	EBECRYL 160 TRI METHYLOL PROPANE ETHOXY TRI ACRYLATE (TMPE0TA)	0.2281
3	2,4 DIETHYLTHIOXANTHONE (DETX)	0.0184
4	ACETOACET-M-XYLIDIDE (AAMX)	0.0771
5	ACETOACET-O-TOLUIDIDE (AAOT)	0.0121
6	ADIPIC ACID	0.0078
7	BUTYLATED HYDROXY TOULENE	0.0339
8	CERIDUST VP 3610	0.0068
9	EASTMAN CAP DPA 42657	0.0284
10	EFFULGENCE-510 (NAPL) (TRI N HYDROXY-N- NITROSOPHENYLAMINO-O,O) ALUMINIUM	0.0017
11	IRGACURE 907	0.0096
12	ISOPHTHALIC ACID	0.1356
13	LITHOSPERSE 7005 CS (Kaolin Clay)-82441	0.0267
14	NEO PENTAL GLYCOL	0.1022
15	PHOTOINITIATOR	0.0096
16	PHTHALIC ANHYDRIDE	0.0081

17	POLYESTER ACRYLATE D	0.0145
18	POLYETHER ACRYLATE (MGA)	0.0077
19	PROPYLENE GLYCOL	0.0239
20	SODIUM NITRITE	0.0038
21	SOLSPERSE 39000 (100% ACTIVE POLYMERIC DISPERSANT)	0.0018
22	SPEEDCURE EDB ETHYL-4 (DIMETHYLAMINO) BENZOATE) BENZOYL BENZOATE)	0.0282
23	SPEEDCURE PBZ (4-PHENYLBENZOPHENONE)	0.0113
24	TALC PC-07	0.1200
25	TBHQ	0.0005
26	TETRA CHLORO PHTHALIC ANHYDRIDE	0.0661
27	TRI METHYLOL PROPANE	0.0120

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	63 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007008AM24
RA File Number	08AX04001584 AM24
Licence No and Date	0811010032/23/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	

- To give quantity of export item in kg/MT terms.
- To indicate whether export item Solar Glass is annealed Glass or Toughened.
- Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass.
If the additional items/quantity are required, then to give justification.
- Chemical name of “MoreSunSol complete” with specification and application in glass.
- To fill 4 E correctly per kg/Mt of export item indicating indigenous items also.

The case stands deferred.

Case No.	64 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007030AM24
RA File Number	03AX04003847 AM24
Licence No and Date	0311028909/24/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item: NewV FLEX UV PRINTING INK IN VARIOUS COLORS (PIGMENT 13.5% +/- 5% AND SOLID CONTENT 76.5 % + /- 5 %)

Qty.: 1 Kg

Import Items:

<u>S.NO.</u>	DISCREPTION OF RAW MATERIALS	Qty. recommended in kg.
1	Organic Pigment	0.1326
2	AGISYN 2833 (DPGDA)	0.1326
3	AMINE MODIFIED POLYSTER ACRYLATE(EB7100)-58000	0.2041
4	BUTYLATED HYDROXY TOULENE	0.0029

5	2,4-DIETHYL-9H-THIOXANTHEN-9-1 (DETX)	0.025
6	EFFULGENCE-510 (NPAL)	0.014
7	HDDA - AGISYN 2816-33480	0.1445
8	EFKA 4701-50525	0.045
9	TMPEOTA - EBECRYL 160	0.029
10	TEGO AIREX 920-56700	0.0045
11	SOLSPERSE	0.003
12	POLYETHER ACRYLATE (P)	0.1986
13	PHOTOINITIATOR 389-50155	0.0246
14	METHYL-2-BENZOYLBENZOATE (OMBB)	0.086

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	65 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007105AM24
RA File Number	06AX04000176 AM24
Licence No and Date	0611002330/29/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report of Export and Import (S. No: 1) items, indicating composition of export item.	

- Manufacturing process whether there is chemical reaction, if so, then to give reaction and molecular weight and yield or there is simple mixing.
- End use with technical details of both export and import items.

The case stands deferred

Case No.	66 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	MLJ INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00007135AM24		
RA File Number	05AX04002666 AM24		
Licence No and Date	0511022352/30/11/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc normson nil wastages as under:			
Export Item	Quantity	Import item	Quantity Recommended
POLY COATED BOARDG (130-225 SM)	100 MT	UNCOATED BOARD (130-225 SM)	1.02 MT/MT content in export
Note: - GSM of import item and export item should be matched.			
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	67 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CAMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007139AM24
RA File Number	08AX04001643 AM24
Licence No and Date	0811010099/01/12/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item	Quantity	Import item	Quantity Recommended
POLYETHYLENE WAX POWDER	1 kg	POLYETHYLENE WAX FLAKES	1.02 kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	68 / NC/4/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007154AM24
RA File Number	31AX04000226 AM24
Licence No and Date	3111002850/01/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Advance Authorization was issued for the export of perfumes/perfumery compounds under Para 4.07 of the Handbook of Procedures instead of Para 4.06 of HBP-2023. After detailed deliberation and the recommendation of the technical authority, the committee decided to reject the case and direct the firm to pay customs duty with applicable interest as per policy procedure. The committee also decided to ask the concerned RA for an explanation as to why the Advance Authorization was issued under Paragraph 4.07 (Self-declaration) instead of the required Paragraph 4.06 of HBP-2023	

Case No.	69 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GRAPHITE FOILS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007181AM24
RA File Number	05AX04002551 AM24
Licence No and Date	0511022454/04/12/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,

the committee decided to ask the firm to furnish the following information:

- The Specification of import and export items indicating thickness etc.
- In the 4 E the raw materials for only one export have been shown whereas in the application 7 export items are there, therefore, separate 4 E for each export item indicating both imported and indigenous items are to be shown.
- To indicate stage wise wastage of raw materials with justification of total wastage of each export item separately.
- End use of each export item.

The case stands deferred.

Case No.	70 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	VAPCHEM
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007225AM24
RA File Number	52AX04000262 AM24
Licence No and Date	5211006650/06/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • % dye content in each export item. • % composition of each export item. • Copy of shipping bill and bill of entry in support of (1) and (2) above. The case stands deferred.	

Case No.	71 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GLAMIVA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007231AM24
RA File Number	08AX04001664 AM24

Licence No and Date	0811010166/06/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	72 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	NACL INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00007244AM24			
RA File Number	09AX04000788 AM24			
Licence No and Date	0911006340/06/12/2023			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Thiamethoxam Technical Min(Solid)	1 kg 97%	1	2-Chloro-5-Chloromethyl Thiazole CCMT	0.64 kg.
		2	3-Methyl-4-Nitroiminoperhydro -1,3,5-Oxadiazine Mnio	0.61 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	73 / NC/4/MEET/Apr/202526/1			
Case Status	Case Deferred			
Party Name	ARVIND LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00007261AM24			
RA File Number	08AX04001685 AM24			
Licence No and Date	0811010183/07/12/2023			

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:

- Specification and size of import and export items.
- The import item is Glass woven fabric with PTFE but in manufacturing process bonding felt has been used, plz clarify it.
- Justification of 26% and 3% wastage of two raw materials- PTFE Membrane and Glass woven fabric with PTFE respectively.
- Photographs of export and import items with end use of export item.
- Current production/consumption data duly certified by Chartered Accountant.

The case stands deferred.

Case No.	74 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007266AM24
RA File Number	08AX04001684 AM24
Licence No and Date	0811010193/07/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 6.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
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1.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FLEXIGLAS FILM	Deleted, as not given in SION, export description is same as in SION and justification not given

Export Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES (WITH BARRIER PAPER) THICKNESS 8.00 MM AS PER ADVANCE AUTHORISATION	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity Recommended
6.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
7.	TISSUE PAPER	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
8.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
9.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
10.	Flexiglas Film	Deleted, as not given in SION, export description is same as in SION and justification not given

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are

applicable on 6.00- and 8.00-MM thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	75 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007269AM24
RA File Number	05AX04002718 AM24
Licence No and Date	0511022545/07/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,

the committee decided to ask the firm to furnish the following information:

- COA report giving composition of the export and also COA of import item, giving chemical name of it..
- Specific name of export item, indicating net content of import items.
- To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given).
- Specific end use of Fire Extinguisher.

The case stands deferred

Case No.	76 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007270AM24
RA File Number	05AX04002719 AM24
Licence No and Date	0511022546/07/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • COA report giving composition of the export and also COA of import item, giving chemical name of it. • Specific name of export item, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given). • Specific end use of Fire Extinguisher. The case stands deferred.	

Case No.	77 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007282AM24
RA File Number	07AX04001370 AM24
Licence No and Date	0711009896/08/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry showing mol. Weight of each input and output product. • % yield on molar basis • Personal hearing to explain with above details. The case stands for deferred	

Case No.	78 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007284AM24
RA File Number	05AX04002792 AM24
Licence No and Date	0511022560/08/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of export item indicating Composition. • Material balance of the process indicating net import content in the export item(the total weight of raw materials both imported and indigenous comes to 0.99 kg /per kg) • Chemical name of Import items. • Current Production/Consumption data duly certified by Chartered Accountant. The case stands for deferred.	

Case No.	79 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007305AM24
RA File Number	52AX04000266 AM24
Licence No and Date	5211006697/11/12/2023
Norms Committee Decision: authority, the committee decided to ask the firm to furnish the following: • Specific chemical name of the export items (DISINFECTANT SOLID TOXIC NOS and CHLORAMINE T) indicating end use. • Chemical reaction indicating molecular weight of reactants and products with yield of the reaction. • Indigenous item/s with its quantity required per kg of export item and accordingly to fill in 4 E table. • Current production/consumption data duly certified by chartered accountant.	

The case stands for deferred

Case No.	80 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	HUBERGROUP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007337AM24
RA File Number	03AX04004056 AM24
Licence No and Date	0311029278/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • In the licence/ application both 2Ethylhexyl Laurate and its raw materials have been asked for, therefore, to clarify whether 2-Ethylhexyl Laurate or its raw materials are required for manufacturing Export item. • Complete calculation for the requirement of raw materials indicating net content and wastage separately and accordingly, to fill 4 E table. The case stands for deferred.	

Case No.	81 / NC/4/MEET/Apr/202526/1
Case Status	Case Rejected
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007340AM24
RA File Number	05AX04002670 AM24
Licence No and Date	0511022612/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the Advance Authorization was issued for the export of perfumes/perfumery compounds under Para 4.07 of the Handbook of Procedures instead of Para 4.06 of HBP-2023. After detailed deliberation and the recommendation of the technical authority, the committee decided to reject the case and direct the firm to pay customs duty with applicable interest as per policy procedure. The committee also decided to ask the concerned RA for an explanation as to why the Advance Authorization was	

issued under Paragraph 4.07 (Self-declaration) instead of the required Paragraph 4.06 of HBP-2023

Case No.	82 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007342AM24
RA File Number	03AX04003948 AM24
Licence No and Date	0311029285/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete chemistry, mol weight and % yield on molar basis for each step. • Recovery of solvent. • Material balance. The case stands deferred.	

Case No.	83 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007368AM24
RA File Number	06AX04000275 AM24
Licence No and Date	0611002361/12/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The export items are six in numbers, but the chemical reaction is given for only one item of export. • Secondly, in the chemical reaction, Lithium Hydroxide has been taken, as one of the raw materials whereas the import item is Lithium Hydroxide monohydrate (both are having different molecular weight).	

- Production/consumption data for the current year duly certified by Chartered Accountant.

The case stands deferred.

Case No.	84 / NC/4/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025										
HQ File Number	HQRNORM APPLY 00007383AM24										
RA File Number	05AX04002733 AM24										
Licence No and Date	0511022648/13/12/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>METRIBUZIN 75% WP(METRIBUZIN 75% WP)</td><td>1 kg</td><td>4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One</td><td>0.7537 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	METRIBUZIN 75% WP(METRIBUZIN 75% WP)	1 kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.7537 kg.
Export Item	Quantity	Import item	Quantity Recommended								
METRIBUZIN 75% WP(METRIBUZIN 75% WP)	1 kg	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.7537 kg.								
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.											

Case No.	85 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007385AM24
RA File Number	13AX04000262 AM24
Licence No and Date	1311002397/13/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export item	Qty	Item Of Import	Quantity Recommended
10 KT GOLD JEWELLERY STUDDED WITH CULTURED PEARLS WITH SILVER SOLDERED BASE METAL (BRASS) PIN (CONTENT OF SMALL CULTURED PEARLS PP9 100000 PCS AND CONTENT OF FINDINGS AND PARTS THEREOF 20000 PCS	5000 Pcs.	SMALL CULTURED PEARLS SIZE RANGE 09PP	100000 PCS
		BRASS FINDINGS AND PARTS THEREOF	20000 PCS
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	86 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	CHEMELYNE SPPECIALITIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007386AM24
RA File Number	33AX04000092 AM24
Licence No and Date	3311001649/13/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority the committee decided to ask the firm to furnish the following information: - To give Chemical reaction of the process indicating molecular weight of reactants and the products, giving stage wise yield of the reaction, - If there is no chemical reaction and only mixing is involved, then to give composition and calculation indicating wastage separately. - COA report of export item. - To fill 4 E table giving both imported and indigenous items to use. The case stands deferred	

Case No.	87 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	RAJ SPECIALITY CHEMICALS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025

and Date	
HQ File Number	HQRNORM APPLY 00007394AM24
RA File Number	32AX04000538 AM24
Licence No and Date	3211005997/13/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: PARAFFIN WAX (Refined & oil content 5%, as per COA) Qty: 196000 Kg Import item: SLACK WAX (oil content 30% as per COA) Qty: 235200 Kg The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	88 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007400AM24
RA File Number	06AX04000278 AM24
Licence No and Date	0611002367/14/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The export items are five in numbers, but the chemical reaction is given for only two items of export. • Secondly, in the chemical reaction, Lithium Hydroxide has been taken, as one of the raw materials whereas the import item is Lithium Hydroxide monohydrate (both are having different molecular weight). • Production/consumption data for the current year duly certified by Chartered Accountant The case stands deferred.	

Case No.	89 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved

Party Name	SAMTONE INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00007410AM24		
RA File Number	34AX04000703 AM24		
Licence No and Date	3411004434/14/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Item Of Export	Qty	Item Of Import	Quantity Recommended
U.V. Stabilizer Master Batch (Net content of Polyethylene 5400 Kg, U.V. Stabilizer 3600 Kg & Coated Calcium Carbonate 9000 Kgs)	18000 kg.	Relevant Polymers - Polyethylene	5562 kg.
		Relevant Additive - U. V. Stabilizer	3708 kg.
		Coated Calcium Carbonate	9270 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	90 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SONKAM STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007470AM24
RA File Number	32AX04000544 AM24
Licence No and Date	3211006033/19/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	91 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007477AM24
RA File Number	03AX04004196 AM24
Licence No and Date	0311029487/20/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	92 / NC/4/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	INDOTAN CHEMICALS LTD										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025										
HQ File Number	HQRNORM APPLY 00007503AM24										
RA File Number	02AX04000551 AM24										
Licence No and Date	0211005615/20/12/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity Recommended</td></tr><tr><td>Basic Chromium Sulphate (Basicity 40%)</td><td>266 MT</td><td>Sodium Dichromate, Anhydrous</td><td>84.854 KG.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Basic Chromium Sulphate (Basicity 40%)	266 MT	Sodium Dichromate, Anhydrous	84.854 KG.
Export Item	Quantity	Import item	Quantity Recommended								
Basic Chromium Sulphate (Basicity 40%)	266 MT	Sodium Dichromate, Anhydrous	84.854 KG.								
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.											

Case No.	93 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	KEDIA CARBON PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007507AM24
RA File Number	02AX04000548 AM24
Licence No and Date	0211005618/20/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: LIQUID COAL TAR PITCH Qty.: 1428 METRIC TON Import Item Name: COAL TAR PITCH SOLID Qty.: 1428 METRIC TON The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.	

Case No.	94 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007517AM24
RA File Number	06AX04000286 AM24
Licence No and Date	0611002375/21/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information: • The export items are five in numbers, but the chemical reaction is given for only two items of export. • Secondly, in the chemical reaction, Lithium Hydroxide has been taken, as one of the raw materials whereas the import item is Lithium Hydroxide monohydrate (both are having different molecular weight). • Production/consumption data for the current year duly certified by Chartered Accountant. The case stands deferred.	

Case No.	95 / NC/4/MEET/Apr/202526/1
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Case Status	Case Approved												
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025												
HQ File Number	HQRNORM APPLY 00007537AM24												
RA File Number	05AX04003009 AM24												
Licence No and Date	0511022839/22/12/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">Herbicides 2,4-D 2 Ethyl Hexylester 660 g/ltr EC(Herbicides 2,4-D 2 Ethyl Hexylester 660 g/ltr EC)</td><td rowspan="2">1 Liter</td><td>Phenol</td><td>0.267 kg.</td></tr><tr><td>Mono Chloro Acetic Acid (MCA)</td><td>0.2667 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	Herbicides 2,4-D 2 Ethyl Hexylester 660 g/ltr EC(Herbicides 2,4-D 2 Ethyl Hexylester 660 g/ltr EC)	1 Liter	Phenol	0.267 kg.	Mono Chloro Acetic Acid (MCA)	0.2667 kg.
Export Item	Quantity	Import item	Quantity Recommended										
Herbicides 2,4-D 2 Ethyl Hexylester 660 g/ltr EC(Herbicides 2,4-D 2 Ethyl Hexylester 660 g/ltr EC)	1 Liter	Phenol	0.267 kg.										
		Mono Chloro Acetic Acid (MCA)	0.2667 kg.										
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.													

Case No.	96 / NC/4/MEET/Apr/202526/1										
Case Status	Case Approved										
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025										
HQ File Number	HQRNORM APPLY 00007545AM24										
RA File Number	03AX04004313 AM24										
Licence No and Date	0311029605/22/12/2023										
Norms Committee Decision:											
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms with nil wastage as under											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td>SILVER NITRATE (Silver Content = 63.5 - 64 % Min)</td><td>3000 kg.</td><td>SILVER</td><td>1920 kg.</td></tr></table>				Export Item	Quantity	Import item	Quantity Recommended	SILVER NITRATE (Silver Content = 63.5 - 64 % Min)	3000 kg.	SILVER	1920 kg.
Export Item	Quantity	Import item	Quantity Recommended								
SILVER NITRATE (Silver Content = 63.5 - 64 % Min)	3000 kg.	SILVER	1920 kg.								
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.											

Case No.	97 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00007573AM24		
RA File Number	07AX04001521 AM24		
Licence No and Date	0711010032/26/12/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberationand recommendation of the technical authority, the committee decided to approve the adhoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Flufenacet Technical 1 kg 98% Min(WHITE TO OFF WHITE POWDER)		2-METHANESULFONYL-5 TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 kg
		4 FLUORO N ISOPROPYL ANILINE (FIA)	0.580 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	98 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	TPRS ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007583AM24
RA File Number	04AX04000832 AM24
Licence No and Date	0411006622/26/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of	

technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name: Printed 5MM Toughened Float Glass

Qty.: 7500 SQUARE METER (SQM)

Import Items:

S. no	Item Description	Qty. recommended
1	5 MM Foat Glass	7950 SQUARE METER (SQM)
2	Ink	112.50 Kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	99 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00007620AM24
RA File Number	03AX04003519 AM24
Licence No and Date	0311029752/29/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	100 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00008157AM24
RA File Number	07AX04001695 AM24

Licence No and Date	0711010332/25/01/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Flufenacet Technical 98% Min(WHITE TO OFF WHITE POWDER)	1 kg	2-METHANESULFONYL-5 TRIFLUROMETHYL-(1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 kg
		4 FLUORO N ISOPROPYL ANILINE (FIA)	0.580 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	101 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00008312AM24		
RA File Number	07AX04001693 AM24		
Licence No and Date	0711010390/02/02/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
PROPAQUIZAFOP TECHNICAL (White to off-white free powder in nature and it will be soluble in organic solvents only)	1 kg	2-Isopropylidene Aminoxy ethanol	0.400 kg
		2,6 DICHLORO QUINOXALINE 97 PCT MIN (DCQ)	0.548 kg.
		(R)-ETHYL 2-(4-HYDROXYPHENOXY) PROPANOATE 99 PCT MIN (DHPPE)	0.577kg.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	102 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00008883AM24
RA File Number	08AX04002168 AM24
Licence No and Date	0811010953/04/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export Item Name:

PRINTED FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN REEL/SHEET FORM

(Net Content in the Export Product 40000 KGS of Paper, 7000 KGS

of Articles made of LDPE/LLDPE(Film), 2000 KGS of Inks and 1000 KGS of Adhesive)

Qty.; 50000 KILOGRAMS(KGS)

Import Items:

S. No	Item Description	Qty. Recommended
1	80 GSM Maplitho Paper (Jumbo Roll)	42000.0 Kg
2	ARTICLE MADE OF LDPE/LLDPE(FILM)	7350 Kg
3	Inks	600 Kg
4	Adhesive	1050 Kg

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	103 / NC/4/MEET/Apr/202526/1
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Case Status	Case Approved
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00008888AM24
RA File Number	03AX04005513 AM24
Licence No and Date	0311031679/04/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Quantity	Sl. No.	Import item	Quantity Recommended
FLUAZINAM TECHNICAL 98% MIN.	250 MT	1	STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB	191.395 MT
		2	ETHYLENE OXIDE	60.600 MT
		3	POTASSIUM HYDROXIDE	0.253 MT
		4	ACETIC ACID	0.253 MT
VICORYL SA 20 [SY] [PEG - 20 STEARYL ETHER / STEARETH 20]	250 MT	1	STEARYL ALCOHOL / MASCOL 18/99P STEARYL ALCOHOL PASTILLES/RSPO-MB	60.095 MT
		2	ETHYLENE OXIDE	191.90 MT
		3	POTASSIUM HYDROXIDE	0.253 MT
		4	ACETIC ACID	0.253 MT

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	104 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005499AM25

RA File Number	31AX04000362 AM24		
Licence No and Date	3111003313/26/03/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing and explained their case in detail with shipping bills, bills of entry and other supporting documents. After detailed deliberation, the committee decided to re-fix the ad-hoc norms as under:			
Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.270 Kg.
Note: -No Advance Authorization shall be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.			
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	105 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00000147AM25
RA File Number	03AX04000034 AM25
Licence No and Date	0311032891/08/04/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• Complete chemistry, mol weight and % yield on molar basis for each step. • Recovery of solvent. • Material balance.	
The case stands deferred.	

Case No.	106 / NC/4/MEET/Apr/202526/1
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Case Status	Case Approved												
Party Name	YOGESHWAR POLYMERS												
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025												
HQ File Number	HQRNORM APPLY 00000623AM25												
RA File Number	08AX04000148 AM25												
Licence No and Date	0811011480/09/05/2024												
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN ROLL / SHEET FORM (Net Content In The Export Product 26000 KGS Of 40 GSM Poster Paper, 11440 Kgs of Low Density Polyethylene Resin and 14560 Kgs of 9 Mic. (25 GSM) Aluminium Foil) Qty.: 52000 KILOGRAMS(KGS) Import Items: <table border="1"> <thead> <tr> <th>S. No</th> <th>Item Description</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>40 GSM Poster Paper</td> <td>27300 Kg</td> </tr> <tr> <td>2</td> <td>Low Density Polyethylene Resin</td> <td>12012 Kg</td> </tr> <tr> <td>3</td> <td>9 Micron (25 GSM) Aluminium Foil</td> <td>14851.2 Kg</td> </tr> </tbody> </table> Note: - GSM of import item and export item should be matched. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.		S. No	Item Description	Qty. Recommended	1	40 GSM Poster Paper	27300 Kg	2	Low Density Polyethylene Resin	12012 Kg	3	9 Micron (25 GSM) Aluminium Foil	14851.2 Kg
S. No	Item Description	Qty. Recommended											
1	40 GSM Poster Paper	27300 Kg											
2	Low Density Polyethylene Resin	12012 Kg											
3	9 Micron (25 GSM) Aluminium Foil	14851.2 Kg											

Case No.	107 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00000624AM25
RA File Number	08AX04000107 AM25

Licence No and Date	0811011482/09/05/2024									
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export item Name: UNPRINTED FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN ROLL FORM (Net Content in the Export Product 36000 KGS of 50 GSM Chromo Paper ONE SIDE COATED (GLOSS) PAPER and 12500 KGS of Metallized BOPP Film) Qty: 50000 Kg Import Items: <table border="1"> <thead> <tr> <th>S. No</th> <th>Item Description</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>50 GSM CHROMO PAPER ONE SIDE COATED (GLOSS) PAPER (Jumbo Roll)</td> <td>37800 Kg</td> </tr> <tr> <td>2</td> <td>METALLIZED BOPP FILM</td> <td>13125 Kg</td> </tr> </tbody> </table> Note: - GSM of import item and export item should be matched. The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP..		S. No	Item Description	Qty. Recommended	1	50 GSM CHROMO PAPER ONE SIDE COATED (GLOSS) PAPER (Jumbo Roll)	37800 Kg	2	METALLIZED BOPP FILM	13125 Kg
S. No	Item Description	Qty. Recommended								
1	50 GSM CHROMO PAPER ONE SIDE COATED (GLOSS) PAPER (Jumbo Roll)	37800 Kg								
2	METALLIZED BOPP FILM	13125 Kg								

Case No.	108 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00000820AM25
RA File Number	06AX04000073 AM25
Licence No and Date	0611002688/20/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	109 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	SOLVAY SPECIALITIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00000996AM25
RA File Number	03AX04000810 AM25
Licence No and Date	0311034231/29/05/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	110 / NC/4/MEET/Apr/202526/1													
Case Status	Case Approved													
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED													
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025													
HQ File Number	HQRNORM APPLY 00001700AM25													
RA File Number	07AX04000518 AM25													
Licence No and Date	0711011717/03/07/2024													
Norms Committee Decision:														
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberationand recommendation of the technical authority, the committee decided to approve the adhoc norms as under:														
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Quantity Recommended</th></tr><tr><td rowspan="2">Flufenacet Technical 98% Min (WHITE TO OFF WHITE POWDER)</td><td rowspan="2">1 kg</td><td>1</td><td>2- METHANESULFONYL -5 TRIFLUROMETHYL- (1,3,4) THIADIAZOLE 98% (MSTMT)</td><td>0.710 kg</td></tr><tr><td>2</td><td>4 FLUORO N ISOPROPYL ANILINE (FIA)</td><td>0.580 kg.</td></tr></table>		Export Item	Quantity	S. No	Import item	Quantity Recommended	Flufenacet Technical 98% Min (WHITE TO OFF WHITE POWDER)	1 kg	1	2- METHANESULFONYL -5 TRIFLUROMETHYL- (1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 kg	2	4 FLUORO N ISOPROPYL ANILINE (FIA)	0.580 kg.
Export Item	Quantity	S. No	Import item	Quantity Recommended										
Flufenacet Technical 98% Min (WHITE TO OFF WHITE POWDER)	1 kg	1	2- METHANESULFONYL -5 TRIFLUROMETHYL- (1,3,4) THIADIAZOLE 98% (MSTMT)	0.710 kg										
		2	4 FLUORO N ISOPROPYL ANILINE (FIA)	0.580 kg.										
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.														

Case No.	111 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM APPLY 00001701AM25			
RA File Number	07AX04000520 AM25			
Licence No and Date	0711011718/03/07/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberationand recommendation of the technical authority, the committee decided to approve the adhoc norms as under:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
FLONICAMID TECHNICAL 98% MIN(White to Beige colour crystalline powder without extraneous matter)	1 kg	1	2-Aminoacetonitrile Hydrochloride (2-AAN-HCL	0.555 kg.
		2	4- TFNA (4-Trifluoromethyl)pyridine nicotinic acid) or 4-(Trifluoromethyl)pyridine-3-carboxylic acid)	1.042 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	112 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	STERLING GRAPHICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00001715AM25
RA File Number	05AX04001035 AM25
Licence No and Date	0511026460/03/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	

- Photographs of each type of export item, showing import item/s.
- Photographs of each type of import item.
- Reason for indicating purpose of requirement in 4 E as “Manufacture of Optical Fiber”.
- Justification for 5% wastage of stickers.

The case stands deferred.

Case No.	113 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00001776AM25
RA File Number	06AX04000163 AM25
Licence No and Date	0611002815/05/07/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following information:	
• The export items are Seven in numbers, but the chemical reaction is given for only four items of export. • Secondly, in the chemical reaction, Lithium Hydroxide has been taken, as one of the raw materials whereas the import item is Lithium Hydroxide monohydrate (both are having different molecular weight), therefore, to give proper chemical reaction indicating molecular weight and also yield of the reaction. • Production/consumption data for the current year duly certified by Chartered Accountant.	
The case stands deferred.	

Case No.	114 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM REVIW00005500AM25
RA File Number	31AX04000099 AM25
Licence No and Date	3111003644/05/07/2024
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing and explained their case in detail with shipping bills, bills of entry and other supporting documents. After detailed deliberation, the committee decided to re-fix the ad-hoc norms as under:

Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.270 Kg.

Note: -No Advance Authorization shall be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	115 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00001903AM25
RA File Number	02AX04000227 AM25
Licence No and Date	0211006900/12/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority,

the committee decided to ask the firm to furnish the following information:

- To give composition of export item, as the same is not reflected in COA report submitted in another licence.
- The total quantity of raw materials (both imported and indigenous) should be more than 1 Kg, and quantity of indigenous items has not been given.
- Complete calculation of requirement of raw materials (both imported and indigenous) for the manufacturing export item.

The case stands deferred.

Case No.	116 / NC/4/MEET/Apr/202526/1
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00002197AM25		
RA File Number	07AX04000667 AM25		
Licence No and Date	0711011926/29/07/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm appeared for personal hearing through video conferencing and explained their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
Dicamba Technical	1 kg	2,5 Dichlorophenol	1.012 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	117 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM REVIW00005574AM25		
RA File Number	10AX04000113 AM25		
Licence No and Date	1011002576/06/08/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted sample and COA of the import item and export item to explain their case. After detailed deliberation and recommendation of the technical authority, the committee decided to approve the adhoc norms as under:			
Export Item	Quantity	Import item	Quantity Recommended
OLEORESIN CAPSICUM (REFINED) (% Capsaicin content NLT 6.6%)	98039 kg.	OLEORESIN CAPSICUM CRUDE(% Capsaicin content 30%)	22100 Kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	118 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00002437AM25
RA File Number	08AX04000746 AM25
Licence No and Date	0811012357/09/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	119 / NC/4/MEET/Apr/202526/1			
Case Status	Case Approved			
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025			
HQ File Number	HQRNORM REVIW00005501AM25			
RA File Number	31AX04000186 AM25			
Licence No and Date	3111003833/29/08/2024			
Norms Committee Decision:				
The committee considered the case as per the agenda and noted that the firm had appeared for personal hearing and explained their case in detail with shipping bills, bills of entry and other supporting documents. After detailed deliberation, the committee decided to re-fix the ad-hoc norms as under:				
Export item		Qty	Import item	Qty recommended
DISTILLED FATTY ACID		1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.270 Kg.
Note: -No Advance Authorization shall be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.				
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.				

Case No.	120 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00002791AM25
RA File Number	05AX04001557 AM25
Licence No and Date	0511027470/02/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Net content of import item per piece in the export item in CBM. • Calculation of requirement of import items. • Specifications of woods. The case stands deferred.	

Case No.	121 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00002845AM25
RA File Number	02AX04000351 AM25
Licence No and Date	0211007208/04/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing with all supporting documents. The case stands deferred.	

Case No.	122 / NC/4/MEET/Apr/202526/1
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Case Status	Case Approved								
Party Name	PETRA INDUSTRIES PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025								
HQ File Number	HQRNORM APPLY 00002846AM25								
RA File Number	08AX04000883 AM25								
Licence No and Date	0811012544/04/09/2024								
Norms Committee Decision:									
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as follows:									
<table><tr><td>Export item</td><td>Qty</td><td>Import item</td><td>Qty recommended</td></tr><tr><td>CENOSPHERE (CENOSPHERE (Expanded Clay, Mineral Material for Heat Insulation & Light Concrete)</td><td>1200000 kg</td><td>RAW CENOSPHERE</td><td>1200000 kg</td></tr></table>		Export item	Qty	Import item	Qty recommended	CENOSPHERE (CENOSPHERE (Expanded Clay, Mineral Material for Heat Insulation & Light Concrete)	1200000 kg	RAW CENOSPHERE	1200000 kg
Export item	Qty	Import item	Qty recommended						
CENOSPHERE (CENOSPHERE (Expanded Clay, Mineral Material for Heat Insulation & Light Concrete)	1200000 kg	RAW CENOSPHERE	1200000 kg						
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.									

Case No.	123 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00003010AM25		
RA File Number	13AX04000192 AM25		
Licence No and Date	1311003319/12/09/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as follows:			
Export item	Qty	Import item	Qty recommended
Platinum as Platinum solution (Net Content of Pt. 265.08 kg.)	95,000 kg.	Spent Platinum Catalyst(Net Content of Pt. 265.08 kg.)	45,000 kg.
Platinum Sponge(Net Content of Pt. 265.08	2,85,000	Spent Platinum Catalyst(Net Content of Pt.	135,000 kg.

kg.)	kg.	265.08 kg.)	
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	124 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00003114AM25
RA File Number	02AX04000395 AM25
Licence No and Date	0211007303/17/09/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing with all supporting documents.	
The case stands deferred	

Case No.	125 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00003911AM25
RA File Number	08AX04001253 AM25
Licence No and Date	0811013084/28/10/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	126 / NC/4/MEET/Apr/202526/1		
Case Status	Case Approved		
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025		
HQ File Number	HQRNORM APPLY 00004126AM25		
RA File Number	13AX04000263 AM25		
Licence No and Date	1311003468/14/11/2024		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastage as follows:			
Export item	Qty	Import item	Qty recommended
Palladium sponge (Net Content of Palladium. 169.38 kg.)	181000 Gram	Spent Palladium Catalyst(Net Content of Palladium. 169.38 kg.)	25,422.15 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.			

Case No.	127 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00004882AM25
RA File Number	13AX04000304 AM25
Licence No and Date	1311003545/18/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the Net content of platinum in export and import. The case stands deferred	

Case No.	128 / NC/4/MEET/Apr/202526/1
Case Status	Case Deferred

Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202526/ 1 and 22/04/2025
HQ File Number	HQRNORM APPLY 00005276AM25
RA File Number	13AX04000317 AM25
Licence No and Date	1311003588/31/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Nett content of platinum in export and import. • Difference between platinum sponge and platinum shots. The case stands deferred.	